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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

...(Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) â€¦\*

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): Madam, I beg to lay on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 3 of 2011-12)-Compliance Audit Observations for the year ended March, 2010 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 4986/15/11)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4987/15/11)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Madam, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

(1) Report No. 235 – Conversion/reconversion to another religion-mode of proof - December, 2010.

(Placed in Library, See No. LT 4988/15/11)

(2) Report No. 236 – Court-fees in Supreme Court *vis-a-vis* Corporate Litigation - December, 2010.

(Placed in Library, See No. LT 4989/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4990/15/11)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.

(Placed in Library, See No. LT 4991/15/11)

(4) A copy of the Chartered Accountants (Procedure of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 226(E) in Gazette of India dated the 22<sup>nd</sup> March, 2011, under Section 30B of the Chartered Accountants Act, 1949.

(Placed in Library, See No. LT 4992/15/11)

(5) A copy of the Cost and Works Accountants Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and Allowance of the Chairperson and Members of the Board (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 211(E) in Gazette of India dated the 15<sup>th</sup> March, 2011, under Section 40 of the Cost and Works Accountants Act, 1959.

(Placed in Library, See No. LT 4993/15/11)

(6) A copy of the Company Law Board (Qualifications, Experience and other Conditions of Service of Members) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 502(E) dated 2<sup>nd</sup> July, 2011 under sub-section (3) of Section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT 4994/15/11)

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**12.01 hrs.**